डा० राम मनोहर लोहिया : भुखमरी शब्द के आ जाने से कानूनी और आर्थिक क्या-क्या परिवर्तन होंगे ? क्या उससे केन्द्र की जिम्मेदारी बढ़ जाएगा अगर वह शब्द इस्तेमाल हो जाएगा? खाली यह सवाल मैंने पूछा है । और बढ़ेगी तो किन-किन दिशाओं में वह बढ़ेगी ?

श्री बागड़ी : इसका क्या जवाब सरकार दे रही है ?

Shri C. Subramaniam: These are not my words. I have quoted the reports from the Orissa Assembly. I have not sent my team to investigate into it.

Mr. Speaker: The question is hypothetical whether deaths from prolonged malnutrition would be included in starvation deaths, because Dr. Lohia feels that if the minister admits these are deaths from starvation, probably the responsibility of the Centre would be enhanced.

Shri C. Subramaniam: These are not starvation deaths.

डा० राम मनोहर लोहिया : मैं जाने नहीं दूंगा इसका जवाब लिये बगैर । यह सवाल नहीं है कि ये भुखमरी की मौतें हैं या नहीं हैं । बिल्कुल यह सवाल नहीं है । सवाल यह है कि अगर भुखमरी शब्द का इस्तेमाल कर दिया जाए तो फिर केन्द्र की जिम्मेदारी कहां और किन-किन दिशाओं में बढ़ जाती है ।

अध्यक्ष महोदय : यह हिपोथैटिकल है ।

डा० राम मनोहर लोहिया : पहले से मैं सवाल पूछ रहा हूं । आप जवाब दिलवाइये ।

श्री किशन पटनायक : स्थगन प्रस्ताव को लीजिये ।

अध्यक्ष महोदय : मैंने इन्कार कर दिया है ।

श्री किशन पटनायक : ऐसे सवाल पर अगर स्थगन प्रस्ताव नहीं लेंगे तो फिर किस पर लेंगे ?

डा० राम मनोहर लोहिया : आप मंत्री महोदय की रक्षा कर रहे हैं, यह मैं साफ तौर से कहना चाहता हूं ।

12.28 hrs.

PAPERS LAID ON THE TABLE

Annual Accounts of IIT, Bombay

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): On behalf of Shri Chagla, I beg to lay on the Table a copy of the Annual Accounts of the Indian Institute of Technology, Bombay for the year 1964-65 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [*Placed in Library. See* No. LT-5939/66].

Notification under the All India Services Act, 1951

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to lay on the Table a copy of Notification No. G.S.R. 307 published in Gazette of India dated the 5th March, 1966, making certain amendment to the Indian Police Service (Probation) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [*Placed in Library. See* No. LT-5940/66].

Report of Enquiry on Lower Badjna Colliery Accident

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): I beg to lay on the Table a copy of the Report of Enquiry on the fatal accident at lower Badjna Colliery, Dhanbad on the 11th January, 1966. [*Placed in Library. See* No. LT-5941/66].